

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 197 OF 2015**

**Dated: 16<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Sree Rayalaseema Alkalies & Allied Chemicals Ltd. ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.**

**Counsel for the Respondent(s) : Mr. Ashok Bannidinni for R.5**

**ORDER**

Learned counsel for the Appellant states that all the respondents have been served and he will be filing affidavit of service.

Admit. Issue notice. Mr. Ashok Bannidinni takes notice on behalf of Respondent No. 5 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 22.01.2016. Dasti in addition is permitted.

List the matter on **22.01.2016**. In the meantime, learned counsel for the respondents may file reply on or before 14.12.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.12.2015 after serving copy on the other side.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**